**CENTRAL ELECTRICITY REGULATORY COMMISSION**
**NEW DELHI**

**Petition No. 161/GT/2026**

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| Subject | : | Petition for revision of tariff of NLC Tamil Nadu Power Limited (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise. |

**Petition No. 139/GT/2026**

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| Subject | : | Petition for approval of tariff of NLC Tamil Nadu Power Limited (1000 MW) for the period from 1.4.2024 to 31.3.2029. |
| Petitioner | : | NLC India Limited |
| Respondents | : | TANGEDCO and others. |
| Date of Hearing | : | **27.10.2026** |
| Coram | : | Shri Jishnu Barua, Chairperson<br>Shri Ramesh Babu V., Member<br>Shri Harish Dudani, Member<br>Shri Ravinder Singh Dhillon, Member |
| Parties Present | : | Shri Venkatesh, Advocate, NTPC<br>Ms. Surbhi Kapoor, Advocate, NTPC<br>Shri Harshit Rathore, Advocate, NTPC<br>Ms. Anusha Nagarajan, Advocate, TNPDCL<br>Shri Rahul Ranjan, Advocate, TNPDCL<br>Ms. Aakanksha Bhola, Advocate, TNPDCL |

## Record of Proceedings

The matters were called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner sought one week's additional time to furnish the auditor-certified Form-15A. Learned counsel further requested that, subject to filing the said form, the matters be reserved for orders, as the pleadings were complete.

3. The learned counsel for the Respondent, TNPDCL, submitted that it had already filed its reply in the matters and also requested that the matters be reserved for orders.

4. The Commission, after hearing the parties, directed the Petitioner to file the following additional information on an affidavit, after serving a copy on the Respondents, on or before **20.11.2026**:

***Petition No. 161/GT/2026***

a) *Month-wise and annual availability for the year 2023-24.*

b) *Clarification as to whether the additional O&M expenses claimed for the desalination plant are excluded from the normative O&M expenses and accounted for separately.*

2. The Respondents are permitted to file their replies on or before **4.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **18.12.2026.**

5. Subject to the above, the Commission reserved the orders in the Petitions.

**By order of the Commission**

***Sd/-***
**(Vipan Sharma)**
**Deputy Chief (Legal)**